## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

## BENCH, AT MUMBAI

COMPANY SCHEME PETITION NO. 217 OF 2017.
CONNECTED WITH
COMPANY SCHEME APPLICATION NO. 105 OF 2017.

In the matter of the Companies Act, 2013;

#### AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013

#### AND

In the matter of Scheme of Amalgamation of M/s. Duke Publishers Private Limited, The First Transferor Company, M/s. Trading Modern Business Private Limited. The Second Transferor Company, M/s. Wayforward Traders Limited, The Third Transferor Company With M/s. Carron Investments Private Limited, the Transferee Company

M/S. MODERN TRADING ) BUSINESS PRIVATE LIMITED, a) company incorporated under ) provisions of Companies Act, 1956, having registered office at Gala ) No.213 A, Shreeji Industrial Estate, ) Subhash Lane, Plot No.4, Jogeshwari east, Mumbai 400060. ...Petitioner Company. )

### Called for Admission

Mr. Chandrakant Mhadeshwar and Madan Gupta Advocates for the Petitioner Company.

Coram: SH. M. K. SHRAWAT Hon'ble Member (J)

Date: 19th April, 2017.

# MINUTES OF ORDER

- 1) Petition Admitted.
- 2) Petition fixed for hearing on 03rd day of May, 2017.
- 3) Learned Counsel for the Petitioner states that in pursuance of order dated 09th February, 2017 passed by this Tribunal in Company Scheme Application No. 105 of 2017, the meeting of the

Equity Shareholders was convened and held at Gala No.213 A, Shreeji Industrial Estate, Subhash Lane, Plot No.4, Jogeshwari East, Mumbai 400060, on 14th March, 2017, at 11.30 a.m. for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Arrangement of M/s. Duke Publishers Private Limited, The First Transferor Company, M/s. Modern Trading Business Private Limited, The Second Transferor Company, M/s. Wayforward Traders Limited, The Third Transferor Company With M/s. Carron Investments Private Limited, the Transferee Company. In the said meeting the Scheme was approved by unanimously. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

- 4) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Regional Director, Registrar of companies, Official Liquidator and Income Tax Authority.
- 5) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz., "Free Press Journal" in English Language, Mumbai Edition and translation thereof in "Navshakti" in Marathi Language, Mumbai Edition, both having circulation in Mumbai.

- Sd/-

SH. M. K. SHRAWAT Member (J)